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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH.

O.A. NO.675 OF 2004

NEW DELHI, THIS THE 31ST DAY OF AUGUST, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

S.G. Balasubramanian
EF-606, Sarojini Nagar,
New Delhi-11023 (33006362)

.....Applicant.

(By Advocate : Shri G.K. Aggarwal)

Versus

1. Union of India thro'
Defence Secretary,
South Block, DHQ PO,
New Delhi-110011.
2. Chief Administrative Officer,
Ministry of Defence,
C-II Hutmants, DHQ PO,
New Delhi-110011.
3. Director of Administration (Civ),
Integrated Hqrs.,
Ministry of Defence (Navy),
'A' Block, Hutmants,
New Delhi-110011.

.....Respondents

(By Advocate : Shri Q.F. Rehman for Shri S.M. Arif)

ORDER (ORAL)

It is stated by the learned counsel of applicant that as applicant has been dismissed on conviction under Section 19 (1) of CCS (CCA) Rules, 1965, the present OA is rendered infructuous.

2. Accordingly, the present OA is dismissed as having become infructuous with liberty to the applicant to assail the grievances in accordance with law.

S. Raju
(SHANKER RAJU)
MEMBER (J)

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